

(33)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD.

O.A. NO 430/95.

DATE OF JUDGMENT: 18-4-95.

BETWEEN:

J. Venkataramana

.. Applicant.

AND

1. The Registrar General and Census Commissioner of India, Ministry of Home Affairs, Govt. of India, 2.A, Mansingh Road, New Delhi-110 011.
2. The Director of Census Operations, A.P., Ministry of Home Affairs, Govt. of India, Hyderabad. .. Respondents.

COUNSEL FOR THE APPLICANT: SHRI Y. Suryanarayana

COUNSEL FOR THE RESPONDENTS: SHRI N.R. Devaraj,
Sr./Addl. CGSC

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

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CONTD....

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O.A. NO. 430/95.

JUDGMENT

Dt: 18.4.95

(AS PER HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN)

Heard Shri Y. Suryanarayana, learned counsel for the applicant and Shri N.R. Devaraj, learned standing counsel for the respondents.

2. This OA was filed praying for setting aside the Memo No.C.18013/5/93-Estt. dated 9.2.1995 and also the ⁸ Memo even number dated 6.3.1995 and for consequential ~~regularization~~ declaration that the applicant is appointed on regular basis with effect from 12.4.1994 as Data Entry Operator Grade-A in the office of R-2 with all consequential benefits.

3. Today Shri N.R. Devaraj, learned standing counsel for the respondents produced the order No.A.12019/1/93-Estt(DDE), dated 17.4.1995 which is to the effect that as the applicant achieved the speed of 8000 key depressions per hour in the speed test held on 17.4.95, he is appointed to the post of Data Entry Operator Gr.A in the scale of pay of Rs.1150-1500 on regular basis in temporary capacity retrospectively with effect from 18.4.1994, the date of his initial appointment on provisional basis.

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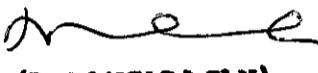
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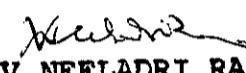
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4. In view of the above order, the learned counsel for the applicant submitted that this OA had become infructuous.

5. Accordingly it is dismissed. No costs.


(R. RANGARAJAN)
MEMBER (ADMN.)


(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 18th April, 1995.
Open court dictation.

vsn


Deputy Registrar (Judl.)

Copy to:-

1. The Registrar General and Census Commissioner of India, Ministry of Home Affairs, Govt. of India, 2-A, Mansarovar, New Delhi-011. (With OA copy)
2. The Director of Census Operations, A.P. Ministry of Home Affairs, Govt. of India, Hyd. (With OA copy)
3. One copy to Sri. Y. Suryanarayana, advocate,
4. One copy to Sri. H.R. Devaraj, Sr. CGSC, CAT,
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

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79-430795

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COMPARED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

A N D

THE HON'BLE MR.R.RANGARAJAN: (M(ADMIN)

DATED 18/7/95 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

OA. No. ⁱⁿ 430795

TA. No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected,

No order as to costs.

No Space Copy

